

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 146
COMP.APPL/210 (CH)2022
And
CP/119(CH)2018

IN THE MATTER OF:

Ashwani Sekhri

...

Petitioner

Versus

Inder Kumar Sekhri

...

Respondent

Under Section: 241(1)

Rule: 11 of NCLT

Order delivered on 16.02.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.03.2024.

Sd/-
Court Officer